

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 3219  
ANSWERED ON 21<sup>ST</sup> AUGUST, 2025**

**HEALTH PROBLEMS DUE TO MOBILE TOWERS**

**3219 # DR. LAXMIKANT BAJPAYEE:**

Will the Minister of Communications be pleased to state:

- (a) whether Government is aware that the installation of mobile towers on rooftops in residential areas in many cities of the country poses a serious risk;
- (b) whether the guidelines and approvals are essential for installation of mobile towers in any area;
- (c) the manner in which Government ensures that such towers do not have any adverse effect on the health of people living in the vicinity; and
- (d) the procedure for removal of such towers from residential areas if people living in the vicinity of these towers suffer with health problems due to such towers?

**ANSWER**

**MINISTER OF STATE FOR COMMUNICATIONS AND RURAL DEVELOPMENT  
(DR. PEMMASANI CHANDRA SEKHAR)**

- (a) The Government is aware of risks from installation of mobile towers on rooftops in residential areas and has made relevant provisions in the Telecommunications Act 2023 and Telecommunications Right of Way (RoW) Rules 2024 to address the same.
- (b) Yes, the installation of mobile towers on public property and property other than public properties is regulated under the Telecommunications Right of Way Rules, 2024, which lay down the applicable guidelines and procedure.

Provision has been made in the Telecommunications RoW rules, 2024 regarding structural safety of the house on which rooftop tower has been installed and also regarding structural safety of the overground structure (mobile tower) being installed on the houses.

The issues related to structural safety fall in the domain of State/ District administration and Department of Telecommunications (DoT) does not grant the permission for erection of Mobile Towers. As per the Telecommunications RoW rules, 2024, Public entity viz. local authority/ State Government in general are authorized to issue the No Objection Certificate (NOC) to Telecom Service Providers (TSPs)/ Infrastructure Providers Category – 1 (IPs-1) after examining the structural stability certificate of the building as well as the overground structure which is mandatorily to be submitted by TSPs/ IPs-1 to the Public entity.

(c) & (d) The Government of India has adopted strict norms for EMF radiation which is stringent by twice the safe limits prescribed by International Commission on Non-Ionizing radiation Protection (ICNIRP). Government of India has put in place a well-structured process and mechanism so that Telecommunications Service Providers (TSPs) strictly adhere to these prescribed norms including submission of certificate by Telecom Service Providers before commercial start of BTS site and extensive audit of compliance. DoT has provisioned to impose financial penalty on defaulting TSPs whose BTSs are found exceeding the prescribed EMF emission limits and closure of BTSs as per procedure if they are not brought within prescribed emission limits.

\*\*\*\*\*